

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Excise Appeal No. 86528 of 2013

(Arising out of Order-in-Appeal No. BC/481/M-III/2012-13 dated 11.01.2013 passed by the Commissioner of Central Excise (Appeals), Mumbai III)

M/s. Aseptic Projects
Gala no. B-17, Surya Nagar No. 2,
Opp. Mubarak Masjid
LBS Marg, Vikhroli (W), Mumbai

.....Appellant

Vs.

Commissioner of Central Excise, Mumbai III
3rd & 4th Floor, Vardaan centre,
MIDC Wagle Indl. Estate,
Thane (W), Mumbai

.....Respondent

APPEARANCE:

None for the appellant
Shri Xavier Mascarenhas, Supdt (AR) for the respondent

CORAM: **Hon'ble Mr C J Mathew, Member (Technical)**
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: A/86335/2023

DATE OF HEARING: 04-09-2023
DATE OF DECISION : 04-09-2023

Per: Coram

It is seen from the records that appellant has not been represented on the last several occasions of listing for disposal and despite several adjournments having been granted.

2. It would appear that appellant is no longer interested in pursuing the appeal. Accordingly, appeal is dismissed in default for non-prosecution.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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